

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 30.6.2011

Petition No. 347/2010

IN THE MATTER OF

Provisional transmission tariff for (i) 160 MVA 220/132 kV 3-phase Auto Transformer at Kopili with associated bays, and (ii) combined elements of 160 MVA 220/132 kV 3-phase Auto Transformer at Kopili and 132 kV S/C Kopili-Khandong transmission line with associated bays under Missing Link Transmission System in NER for tariff block 2009-14.

Petition No. 31/2011

AND IN THE MATTER OF

Provisional transmission tariff for (A) combined elements (i) 160 MVA, 220/132 kV, 3- phase Auto Transformer at Kopili with associated bays, (ii) 132 kV S/C, Kopli- Khandong transmission line with associated bays, (iii) 100 MVA, 220/132 kV, 3 element consisting of and (B) LILO of 132 kV, Dimapur (Nagaland)-Kohima (Nagaland) S/C line at Dimapur (Power Grid) under Missing Link Transmission System in NER for the period for tariff block 2009-14.

Petition No.132/2011

AND IN THE MATTER OF

Provisional transmission tariff up to anticipated date of commercial operation and estimated additional capital expenditure projected to be incurred from the date of commercial operation to 31.3.2014 for 315 MVA , 400/220kV ICT II at Misa sub-station along with bays under North East/ Northern Western Inter-connector-I and Transmission System of Kameng HEP in NER for tariff block 2009-14.



**AND
IN THE MATTER OF**

Power Grid Corporation of India Ltd., Gurgaon

.... **Petitioner**

Vs

- 1 Assam State Electricity Board, Guwahati
- 2 Meghalaya State Electricity Board, Shillong
- 3 Government of Arunachal Pradesh, Itanagar
- 4 Power and Electricity Department, Govt of Mizoram, Aizawl
- 5 Electricity Department, Govt of Manipur, Imphal
- 6 Department of Power, Govt of Nagaland, Kohima
- 7 Tripura State Electricity Corporation Limited, Agartala

.. **Respondents**

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in North Eastern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:



Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the **Annexure I** to **Annexure III** of this order.

4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued.

Sd/-

[M.DEENA DAYALAN]
MEMBER

sd/-

[V.S.VERMA]
MEMBER

sd/-

[DR.PRAMOD DEO]
CHAIRPERSON



ANNEXURE-I**Petition No. 347/2010**

Provisional transmission tariff for (i) 160 MVA 220/132 kV 3-phase Auto Transformer at Kopili with associated bays, and (ii) combined elements of 160 MVA 220/132 kV 3-phase Auto Transformer at Kopili and 132 kV S/C Kopili-Khandong transmission line with associated bays Under Missing Link Transmission System in NER for tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	Assets	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	160 MVA,220/132 kV, 3-phase Auto Transformer at Kopili with associated bays (Asset-I)	64.79	235.235	Clubbed with Asset-II		
	Combined elements of(i) 160 MVA, 220/132 kV, 3-phase Auto Transformer at Kopili and (ii) 160 MVA,220/132 kV, 3-phase Auto Transformer at Kopili with associated bays (Asset-II)	Nil	127.64	Clubbed with assets in Petition No. 31/2011		

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	Assets	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	160 MVA, 220/132 kV, 3-phase Auto Transformer at Kopili with associated bays (Asset-I)	55.07	199.95	Clubbed with Asset 2		
	Combined elements of(i) 160 MVA, 220/132 kV, 3-phase Auto Transformer at Kopili and (ii) 160 MVA,220/132 kV, 3-phase Auto Transformer at Kopili with associated bays (Asset-II)	Nil	108.49	Clubbed with assets in Petition No. 31/2011		



ANNEXURE-II**Petition No. 31/2011**

Provisional transmission tariff for (A) combined elements (i) 160 MVA, 220/132 kV, 3- phase Auto Transformer at Kopili with associated bays, (ii) 132 kV S/C, Kopli- Khandong transmission line with associated bays, (iii) 100 MVA, 220/132 kV, 3 element consisting of and (B) LILO of 132 kV, Dimapur (Nagaland)-Kohima (Nagaland) S/C line at Dimapur (Power Grid) under Missing Link Transmission System in NER for the period for tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	Assets	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Combined Assets -I (i) Augmentation of 220/132 kV transformer capacity at Kopli by Addition of 160 MVA (single phase units of 53.3 MVA) transformer and (ii) 60 MVA, 220/132 kV, 3-phase Auto transformer at Kopili with associated bays (iii) 132 kV S/C Kopili-Khandong Transmission Line with associated bays	Nil	101.52	clubbed Below		
	Combined Assets II Augmentation of Transformer capacity at Dimapur sub-station (POWER GRID) by 1x100 MVA,220/132 kV transformer and Combined Asset I	Nil	237.31	1492.49	1535.93	1530.08



2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	Assets	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Combined Assets -I (i) Augmentation of 220/132 kV transformer capacity at Kopli by Addition of 160 MVA (single phase units of 53.3 MVA) transformer and (ii) 60 MVA, 220/132 kV ,3-phase Auto transformer at Kopili with associated bays (iii) 132 kV S/C Kopili-Khandong Transmission Line with associated bays	Nil	86.29	clubbed Below		
	Combined Assets II Augmentation of Transformer capacity at Dimapur sub-station (POWER GRID) by 1x100 MVA,220/132 kV transformer and Combined Asset I	Nil	201.71	1268.62	1305.54	1300.57



Petition No. 132/2011

Provisional transmission tariff for up to anticipated date of commercial operation and estimated additional capital expenditure projected to be incurred from the date of commercial operation to 31.3.2014 for 315 MVA, 400/220 kV ICT-II at Misa sub-station along with bays under North East/Northern Western Inter-connector-I and Transmission System of Kameng HEP in NER for tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	NIL	NIL	188.09	462.71	459.07

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Nil	Nil	169.28	416.44	413.16